

Project of Haryana cleared for execution during VI Plan Period

6915. SHRI CHIRANJI LAL SHARMA : Will the Minister of IRRIGATION be pleased to state :

(a) the name of the major and multipurpose project of Haryana cleared for execution and proposed to be taken up by Centre during the Sixth Plan period;

(b) the total estimated cost of each of those projects; and

(c) when they are going to be implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z.R. ANSARI) : (a) There is no major or multi-purpose project of Haryana proposed to be taken up for execution by the Centre during the Sixth Plan period.

(b) and (c). Do not arise.

World Bank Credit for Irrigation Projects

6916. SHRI CHIRANJI LAL SHARMA : Will the Minister of IRRIGATION be pleased to state :

(a) total amount of credit given by World Bank for irrigation projects so far (State-wise) and project-wise; and

(b) the main terms of the loan given?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z.R. ANSARI) : (a) and (b). The requisite information is given in the statement attached.

Statement

(a) The total amount of credit by World Bank for irrigation projects ?

(i) Projects which have already received World Bank assistance.

Sl. No.	Name of the Project and State	Agency	Loan amount (\$ Million)
1	2	3	4
<i>Andhra Pradesh</i>			
1.	Pochampad Project	IDA	39.00
2.	Godavari Barrage Project	do	45.00
<i>Bihar</i>			
3.	Sone Barrage Project	do	15.00
<i>Gujarat</i>			
4.	Shetrunji Project	do	3.40
5.	Kadana Project	do	35.00
<i>Madhya Pradesh</i>			
6.	Chambal CAD Project	do	24.00
<i>Maharashtra</i>			
7.	Purna Project	do	13.00
<i>Orissa</i>			
8.	Salandi Project	do	7.50
<i>Punjab</i>			
9.	Flood Protection and Drainage Project	do	10.00
<i>Uttar Pradesh</i>			
10.	U.P. Tubewells Project	do	6.00
(ii) Projects receiving credit assistance from World Bank			
<i>Andhra Pradesh</i>			
1.	Nagarjunasagar Project	IBRD	145.00
<i>Gujarat</i>			
2.	Gujarat Medium Project	IDA	85.00
3.	Gujarat Composite Project	do	175.00
<i>Haryana</i>			
4.	Haryana Irrigation Phase-I	do	111.00
<i>Karnataka</i>			
5.	Karnataka (Upper Krishna) Irrigation	do	126.00
6.	Karnataka Tanks Projects	do	54.00

Sl. No.	Name of the Project and State	Agency	Loan amount (\$ Million)
1	2	3	4
<i>Madhya Pradesh</i>			
7.	M. P. Medium Project	IDA	140.00
8.	M. P. Major Irrigation Project	do	220.00
<i>Maharashtra</i>			
9.	Maharashtra Irrigation (Jayakwadi)	do	70.00
10.	Maharashtra Irrigation II	do	210.00
<i>Orissa</i>			
11.	Mahanadi Barrages Project	do	83.00
12.	Orissa Medium Irrigation Project	do	58.00
<i>Punjab</i>			
13.	Punjab Irrigation Project	do	129.00
<i>Rajasthan</i>			
14.	Rajasthan Canal CAD Project	do	83.00
15.	Chambal CAD Project	do	52.00
<i>Tamil Nadu</i>			
16.	Periyar-Vaigai Project	do	23.00
<i>Uttar Pradesh</i>			
17.	U.P. Public Tube-wells Project	do	18.00

IDA : International Development Association

IBRD : International Bank for Reconstruction and Development.

(b) *Main terms of the loan :*

Credit assistance from the World Bank is of two types, one from International Development Association, which has softer terms, and another from International Bank for Reconstruction and Development.

(1) The terms and conditions of lending of the IDA credit assistance are briefly as under :—

(i) The Government of India shall pay to the World Bank a service charge at the rate of 3/4% per annum on the principal amount of the credit withdrawn and outstanding from time to time.

(ii) Service charge shall be payable semi-annually on March 15 and September 15 each year.

(iii) The Government of India shall repay the principal amount of the credit in semi-annual instalments by specific dates commencing 10 years from the signing of the agreement and repayable in next forty years.

(2) Lending terms of IBRD credit assistance are as under:—

“The Government of India shall pay to the Bank a commitment charge at the rate of 3/4th of one per cent ($\frac{3}{4}$ of 1%) per annum on the principal amount of the loan not withdrawn from time to time.

The Government of India shall pay interest at the rate of seven and one quarter per cent ($7\frac{1}{4}\%$) per annum on the principal amount of the loan withdrawn and outstanding from time to time. Interest and other charges shall be payable semi-annually on January 1 and July 1 in each year.

The Government of India shall repay the principal of the loan in accordance with the schedule in accordance with amortization schedule set forth in each agreement.”

Credit assistance accrues to Government of India as per the disbursement percentages agreed to with World Bank for individual components of a project, which generally aggregates to 50% of total cost of a project. Recently, in case of Orissa's Mahanadi Project, however, Bank has agreed to give credit assistance upto 75% of project cost. 70% of the credit assistance received by Government of India from the Bank for a project is passed on as additionality to the State Governments.

**Demolition by DDA in Alipur Block
Delhi**

6917. SHRI HARISH KUMAR
GANGWAR :

SHRI TARIQ ANWAR :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that DDA went on a demolition spree in Samaipur, Libaspur and Siraspur villages in Alipur block of Delhi rendering about 1000 labourers jobless though situated in lal dora ;

(b) if so, what are the reasons of this arbitrary, unjustifiable action; what steps have been taken to compensate the factory owners and labourers and for providing alternative suitable sites ; if not, reasons thereof ;

(c) how many unauthorised constructions took place within the Municipal Limits of Delhi during the last six months ;

(d) how many of them were demolished ; and

(e) steps taken to ensure that they do not come up and wherefrom the cement came for their construction in such huge quantities ?

THE MINISTER OF PARLIAM-
MENTARY AFFAIRS AND
WORKS AND HOUSING (SHRI

BHISHMA NARAIN SINGH) :
(a) No, Sir. The Municipal Corporation of Delhi has reported that, on 25-12-1981, in co-operation with the Delhi Development Authority, it had demolished certain unauthorised structures which had come up in villages Samaipur, Libaspur and Siraspur in Narela Zone which were unoccupied at the time of demolition. The Municipal Corporation of Delhi has also stated that no labourers were rendered jobless. The Director of Industry, Delhi Administration has also reported that as per information available with them, no small scale unit registered with the Directorate of Industries has been demolished in these villages.

(b) Does not arise.

(c) The Municipal Corporation of Delhi and Delhi Development Authority have reported that they had detected 4889 and 1667 cases of unauthorised construction within their respective jurisdiction in the municipal limits w.e.f. 1-9-81 to 28-2-82.

(d) The Municipal Corporation of Delhi and Delhi Development Authority demolished 1611 and 45 unauthorised constructions respectively during the aforesaid period.

(e) Unauthorised construction in Delhi is actionable by the local authorities under the provisions of the relevant Acts. Besides, it has been decided that no electric and water connections would be given to any new unauthorised structures which is raised after 1-1-81. It is also proposed to amend the relevant statutes to tighten the provisions of law on the subject to deal more effectively with these offences in Delhi.

No specific information is available as to from which sources the unauthorised builders get the cement. However, the Food and